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Title: Issue regarding manual scavenging in the country.

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): Thank you very much, Sir, for giving me an opportunity to speak. I would like to raise an important issue regarding manual scavenging in our country.

Sir, the practice of manual scavenging is banned in our country. Even during the year 2013 in Lok Sabha and Rajya Sabha we passed the Prohibition of Manual Scavenging Bill but it still continues in several States. The socio-economic census data released on 3<sup>rd</sup> July, 2015 reveals that there are around 26 dry latrines in India and 1,80,657 households are engaged in this degrading work for a livelihood.

Sir, there is an urgent need to identify manual scavengers so that adequate rehabilitation packages can be released to the States. I urge the Government, through you, Sir, to actively advertise and conduct campaign for speedy implementation of the Act to ensure more dignified life to all those who are employed as manual scavengers.

HON. DEPUTY-SPEAKER:

Kunwar Pushpendra Singh Chandel and

Dr. Kirit p. Solanki are permitted to associate with the issue raised by Shri R. Dhruvanarayana.